

HIGH COURT FOR THE STATE OF TELANGANA :: HYDERABAD

ABSTRACT

DISTRICT JUDGES - Transfers and Postings of District and Sessions Judges - ORDERS - ISSUED.

ROC.NO. 4013/2021-B.SPL.

NOTIFICATION NO. 534-B.SPL.

DATED: 01.12.2021.

READ:

The High Court is pleased to order the following Transfers and Postings of District and Sessions Judges:-

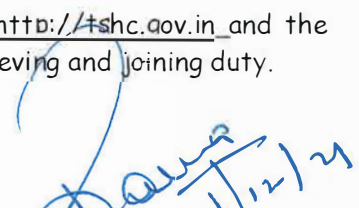
The District and Sessions Judges, mentioned in Column Number 2 are transferred and posted to the stations mentioned in Column Number 3 of the corresponding row. Further, the officers mentioned in column number 2 are directed to handover charge of their post **and also the posts which they have been holding in full additional charge**, to the officers mentioned in Column Number 4 of the corresponding row, as directed hereunder, and get themselves relieved and proceed to their new stations and take charge of their respective post **and also the posts which his/her predecessor is holding full additional charge**, from the officers mentioned in Column Number 5.

SL NO	NAME AND DESIGNATION OF THE OFFICER	POSTED AS	HAND OVER CHARGE OF HIS/HER POST TO	TO TAKE CHARGE OF HIS/HER POST FROM
(1)	(2)	(3)	(4)	(5)
1.	Smt Koka Radha Devi, Judge, Family Court-cum-III Addl. District and Sessions Judge, Warangal.	Special Judge for trial of cases under SC's and STs (POA), Act, 1989-cum-VII Addl. District and Sessions Judge, Warangal. Vice Smt P.Mukthida transferred		Chairperson, Land Reforms Appellate Tribunal-cum-II Additional District and Sessions Judge, Warangal.
2.	Smt P.Mukthida, Special Judge for trial of cases under SC's and STs (POA), Act, 1989-cum-VII Addl. District and Sessions Judge, Warangal.	Judge, Family Court-cum-III Addl. District and Sessions Judge, Warangal. Vice Smt Koka Radha Devi transferred		

3.	<b>Sri G. Anil Kiran Kumar,</b> VI Addl. District and Sessions Judge, Warangal at Mahabubabad.	Special Sessions Judge for trial of cases relating to Atrocities against Women-cum-IX Addl. District and Sessions Judge, Warangal. Vice T.Suhasini transferred	IV Additional District and Sessions Judge (Fast Track Court), Warangal.	Chairperson, Land Reforms Appellate Tribunal-cum-II Additional District and Sessions Judge, Warangal.
4.	<b>Smt T.Suhasini,</b> Special Sessions Judge for trial of cases relating to Atrocities against Women-cum-IX Addl. District and Sessions Judge, Warangal.	VI Addl. District and Sessions Judge, Warangal at Mahabubabad. Vice Sri G. Anil Kiran Kumar transferred	Chairperson, Land Reforms Appellate Tribunal-cum-II Additional District and Sessions Judge, Warangal.	IV Additional District and Sessions Judge (Fast Track Court), Warangal.

In case, the above officers from whom they have to take charge or to whom they have to handover charge, are either on leave or not available for any other reason, the concerned Prl. District and Sessions Judges, shall make alternative arrangements under intiation to the High Court.

- NOTE:
1. All the officers shall get themselves relived from their present post and join in their new posts immediatly.
  2. The Order placed in the High Court's Website <http://tshc.gov.in> and the downloaded copy from the web site is valid for relieving and joining duty.

  
REGISTRAR (VIGILANCE)

To

1. The officers and incharge officers concerned.
2. The Prl. Secretary to Hon'ble the **Chief Justice** and Personal Secretaries to Hon'ble Judges (for placing before their Lordships kind perusal).
3. The Registrar General and other Registrars, High Court for the State of Telangana, Hyderabad
4. The Secretary to Government, Law (L.A & J - SC.C) Department, Government of Telangana, Hyderabad.
5. The Prl. District Judge, Warangal.
6. The I Addl. District Judge, Warangal .
7. The Chairperson, Land Reforms Appellate Tribunal-cum-II Additional District and Sessions Judge, Warangal.
8. The Judge, Family Court-cum-III Addl. District and Sessions Judge, Warangal.

9. The IV Additional District and Sessions Judge (Fast Track Court), Warangal.
10. The VI Addl. District and Sessions Judge, Warangal at Mahabubabad.
11. The Special Judge for trial of cases under SC's and STs (POA), Act, 1989-cum-VII Addl. District and Sessions Judge, Warangal.
12. The Special Sessions Judge for trial of cases relating to Atrocities against Women-cum-IX Addl. District and Sessions Judge, Warangal.
13. The District Treasury officer, Warangal.
14. The Sub Treasury officer, Mahabubabad, Warangal District.

15. **THE SECTION OFFICERS:-**

(a) B.Section, (b) D.II Section, (c) Vigilance Cell, (d) E.Section (e) Work Review Cell, (f) O.P. Cell, (g) D.Budget, (h) Enquiry Cell (i) Computer Section, (J) Special Officers Section, High Court for the State of Telangana, Hyderabad